

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
IB-359(ND)/2021

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd. Petitioner/Applicant
Vs.
Kay Jay Leasing Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 11.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Nikhil Mehndiratta, Adv.
For the Respondent : Mr. Siddharth Silwal, Ms. Shivani Sharma, Advs.

ORDER

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the Respondent.

The Parties have filed written submissions.

It is stated by Ld. Counsel appearing for the parties that the next date of hearing before the Hon'ble NCLAT is on 26.07.2024 and therefore, in view of the interim order of stay passed by the Hon'ble NCLAT on 15.04.2024, matter be adjourned.

List the matter **on 07.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay